

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 227/MP/2017

Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 25.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Lanco Amarkantak Power Limited (LAPL)

Respondents : Power Grid Corporation of India Ltd. and Others

Parties present : Shri Deepak Khurana, Advocate, LAPL
Shri Sitesh Mukherjee, Advocate, PGCIL
Shri Deep Rao, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Apoorv Kurup, Advocate, CSPTCL
Shri G. Kaushal, Advocate, CSPTCL
Shri Ravi Kishore, Advocate, PTC India

Record of Proceedings

Learned counsels appearing on behalf of Chhattisgarh State Power Trading Co. Ltd. requested for two weeks time to file reply to the petition.

2. Learned counsel for the Petitioner requested for time to file rejoinders to the replies filed by PGCIL and PTC India Ltd. Request was allowed by the Commission.

3. After hearing the learned counsels for the Petitioner and the respondents, the Commission directed the respondents to file their replies by, 17.8.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 30.8.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**